

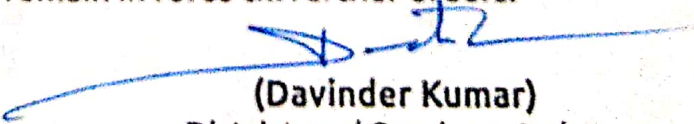
Dated Nahan the March 17 , 2020.

**INSTRUCTIONS**

In order to have effective control and containment over spread of Novel Corona Virus (COVID-19), following Instructions are issued to be observed in the Court premises of the District Headquarters and at Sub Divisional Headquarters of District Sirmaur forthwith:-

1. All the learned Members of Bar be requested to advise their clients not to visit the Court premises unless it is very essential and unavoidable.
2. Facility of Video Conferencing be put to maximum use with regard to physical production of under-trial prisoners from Jails. Lock-ups be sanitized regularly and over-crowding be avoided.
3. As far as possible, remand of all the prisoners be given only through video conferencing.
4. The Courts should not insist on the presence on the parties unless it is very essential and unavoidable. The oral request for personal exemption of accused/complainant/witnesses/parties be accordingly considered and adverse orders may be avoided for their absence.
5. Public gathering in the premises of this Civil and Sessions Divisions be avoided as far as possible. No function or other event of mass gathering shall be permitted in the Court premises.
6. Court staff suffering from Cold/Cough or sneezing would be instructed to strictly follow the medical advice.
7. Sanitization of the Court premises, Court rooms, offices and chairs, tables and furniture in them, besides the door knobs, hand railing etc. through mopping with requisite chemical dis-infectant be ensured.
8. Mediation proceedings be held only in urgent matters.
9. All concerned shall also ensure the preventive and remedial measures as instructed or advised by the Central/State Government and other Competent Authorities from time to time.
10. A meeting with the District Administration, CMO, E.O.,M.C. and President, Bar Association, Nahan, shall be conducted today i.e. 17.03.2020 for taking the necessary steps for prevention and containment of Coronavirus Disease (COVID-19).


These instructions shall remain in force till further orders.

  
(Davinder Kumar)  
District and Sessions Judge,  
Sirmaur District at Nahan, H.P.

Endst. No. DSJ/EC/NHN/Instructions/2020-1240 Dated :- 17.03.2020.

Copy forwarded for information and necessary action to:-

1. ✓ The Registrar General, Hon'ble High Court of H.P., Shimla for kind information please.
2. All the Judicial Officers of this Civil and Sessions Division.
3. The Secretary, D.L.S.A., Sirmaur at Nahan, H.P., with the request to co-ordinate with concerned authorities and monitor the steps taken to ensure compliance.
4. The Deputy Commissioner, Sirmaur District at Nahan, H.P.
5. The Superintendent of Police, Sirmaur District at Nahan, H.P.
6. All the Bar Presidents of this Civil and Sessions Division.
7. The Chief Medical Officer, Sirmaur District at Nahan, H.P.
8. The Executive Officer, M.C., Nahan for information and necessary compliance.
9. The Superintendent Jail, Model Central Jail, Nahan with the direction to sensitize the jail inmates accordingly.

  
District and Sessions Judge,  
Sirmaur District at Nahan, H.P.